
(2015) 01 P&H CK 0324
In the Punjab And Haryana At Chandigarh
Case No : Criminal Misc. No. M-31952 of 2014

Surjit Singh and Others

APPELLANT

Vs

The State of Punjab and Others

RESPONDENT

Date of Decision : 15-01-2015

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 320, 482
Hindu Marriage Act, 1955 — Section 13-B
Penal Code, 1860 (IPC) — Section 406, 498-A

Citation : (2015) CriLJ 2692

Hon'ble Judges : Mehinder Singh Sullar, J

Bench : Single Bench

Advocate : Vipul Aggarwal, for the Appellant; Gurinder Jit Singh, DAG and M.K. Dogra, Advocates for the Respondent

Final Decision : Allowed

Judgement

Mehinder Singh Sullar, J—The matrix of the facts & material, which needs a necessary mention for the limited purpose of deciding the core controversy, involved in the instant petition and emanating from the record, is that initially, in the wake of complaint of complainant Parminderjit Kaur d/o Sukhdev Singh, respondent No. 2 (for brevity "the complainant"), a criminal case was registered against petitioners-accused Surjit Singh s/o late Jagraj Singh and his mother Sukhwinder Kaur, vide FIR No. 387 dated 20.9.2009 (Annexure-P1), on accusation of having committed the offences punishable u/Ss. 406 and 498-A, IPC, by the police of Police Station Sadar, Amritsar. After completion of the investigation, the police submitted the final police report (challan), the petitioners-accused were accordingly charge-sheeted to face the trial of indicated offences, by means of impugned order/charge-sheet dated 6-10-2010 (Annexure-P2) and the case was slated for evidence of prosecution by the trial Court.

2. During the pendency of the criminal case, good sense prevailed and the parties have amicably settled their matrimonial disputes, by virtue of

compromise deed dated 3.9.2014 (Annexure P-4) and affidavit (Annexure P5) of the complainant.

3. Having compromised the matter, the petitioners-accused have preferred the present petition, to quash the impugned FIR (Annexure P-1), order (Annexure-P2) and all other subsequent proceedings arising therefrom, invoking the provisions of Section 482, Cr.P.C., inter alia, pleading that now with the intervention of relatives and respectables of the society, the parties have amicably settled their matrimonial disputes, vide pointed compromise deed (Annexure P4). The complainant has also reiterated the factum of compromise in her affidavit (Annexure P5). Petitioner No. 1 and complainant have decided to part their ways and have already filed a joint petition (Annexure P-3) for dissolution of their marriage by mutual consent u/S. 13-B of The Hindu Marriage Act. 1955 (hereinafter to be referred as "the Act"). The parties have redressed their grievances and have no grudge against each other. The complainant has no objection if the criminal case registered against the petitioners, by way of impugned FIR is quashed. On the strength of aforesaid grounds, they sought to quash the impugned FIR (Annexure P-1), impugned order/charge-sheet (Annexure P-2) and all other consequent proceedings arising thereto in the manner described hereinabove.

4. During the course of preliminary hearing, the trial Court was directed to record the statements of all the concerned parties, with regard to the genuineness and validity or otherwise of the compromise deed (Annexure P-4) between them, by virtue of order dated 18.9.2014 by this Court.

5. In compliance thereof, the trial Court, having recorded the statements of all the concerned parties, has reported, vide its report dated 15-10-2014 that the compromise is voluntarily, genuine and without any threat, pressure or coercion.

6. Meaning thereby, it stands proved on record that the parties have amicably settled their matrimonial disputes, by means of compromise deed (Annexure P4), affidavit of complainant (Annexure P5) and the pointed report of the trial Court.

7. What cannot possibly be disputed here is that, the law with regard to the settlement of such disputes, by way of amicable settlement between the parties is no more res integra and is now well-settled.

8. An identical question came to be decided by the Hon^{ble} Supreme Court in case *Gian Singh Vs. State of Punjab and Another*, (2012) 9 JT 457 : (2012) 9 JT 426 : (2012) 9 SCALE 257 : (2012) 10 SCC 303 . Having interpreted the relevant provisions and considered a line of the judgments on the indicated points, it was ruled (para 57) as under:--

"57. The position that emerges from the above discussion can be summarised thus: the power of the High Court in quashing a criminal proceeding or FIR or complaint in exercise of its inherent jurisdiction is distinct and different from the power given to a criminal court for compounding the offences under Section 320

of the Code. Inherent power is of wide plenitude with no statutory limitation but it has to be exercised in accord with the guideline engrafted in such power viz; (i) to secure the ends of justice or (ii) to prevent abuse of the process of any Court. In what cases power to quash the criminal proceeding or complaint or F.I.R. may be exercised where the offender and victim have settled their dispute would depend on the facts and circumstances of each case and no category can be prescribed. However, before exercise of such power, the High Court must have due regard to the nature and gravity of the crime. Heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. cannot be fittingly quashed even though the victim or victim's family and the offender have settled the dispute. Such offences are not private in nature and have serious impact on society. Similarly, any compromise between the victim and offender in relation to the offences under special statutes like Prevention of Corruption Act or the offences committed by public servants while working in that capacity etc., cannot provide for any basis for quashing criminal proceedings involving such offences. But the criminal cases having overwhelmingly and predominately civil flavour stand on different footing for the purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry etc. or the family disputes where the wrong is basically private or personal in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceeding or continuation of the criminal proceeding would tantamount to abuse of process of law despite settlement and compromise between the victim and wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceeding."

9. Sequently, the same view was reiterated by the Hon"ble Apex Court in case Narinder Singh and Others Vs. State of Punjab and Another, (2014) AIRSCW 2065 : (2014) CriLJ 2436 : (2014) 4 JT 573 : (2014) 4 SCALE 195 : (2014) 6 SCC 466 .

10. Such thus being the legal position and the material on record, now the short & significant question, though important, that arises for determination in the petition is, as to whether the present criminal prosecution against the petitioners deserves to be quashed in view of the compromise or not?

11. Having regard to the contentions of the learned counsel, to my mind, it would be in the interest and justice would be sub-served, if the parties are

allowed to compromise their matrimonial dispute. Moreover, the learned counsel are ad idem that, in view of the settlement of disputes between the parties, the instant petition deserves to be accepted in this respect.

12. As is evident from the record that, now with the intervention of relatives and respectables of the society, the parties have amicably settled their matrimonial disputes, vide pointed compromise deed (Annexure-P4). The complainant has also reiterated the factum of compromise in her affidavit (Annexure-P5). Petitioner No. 1 and complainant have decided to part their ways and have already filed a joint petition (Annexure-P3) for dissolution of their marriage by mutual consent u/S. 13-B of the Act. The parties have redressed their grievances and have no grudge against each other. They want to live in peace and harmony in future. The settlement is stated to be in welfare, benefit and larger interest of the parties. The complainant has no objection if the criminal case registered against the petitioners, by virtue of impugned FIR is quashed. The factum and genuineness of the compromise between them is also reiterated by the trial Court in its indicated, report.

13. Therefore, it would be seen that since, the compromise is in the welfare and interest of the parties, so, there is no impediment in translating their wishes into reality and to quash the criminal prosecution to set the matter at rest, to enable them to live in peace and to enjoy the life and liberty in a dignified manner. Thus, to me, the ratio of the law laid down and the bench-mark set out by the Hon"ble Supreme Court in cases of Gian Singh Vs. State of Punjab and Another, (2012) 9 JT 457 : (2012) 9 JT 426 : (2012) 9 SCALE 257 : (2012) 10 SCC 303 , "mutatis mutandis" is applicable to the facts of the present case and is the complete answer to the problem in hand. Similarly, the impugned FIR (Annexure P-1) and all other subsequent proceedings arising therefrom, deserve to be quashed in the obtaining circumstances of the case.

14. In the light of the aforesaid reasons, the instant petition is accepted. Consequently, the impugned FIR No. 387 dated 20.9.2009 (Annexure P-1), order/charge-sheet (Annexure P2) and all other consequent proceedings arising thereto, are hereby quashed. The petitioners-accused are accordingly acquitted from the charges framed against them in the indicated criminal case on the basis of compromise, subject to all just exceptions. Needless to mention that in case, the petitioners fail to comply with the terms and conditions of the pointed compromise, then, the criminal prosecution would be deemed to have been automatically revived and prosecution would be at liberty to prosecute them for the indicated offences.